

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 686/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of order: 27th September, 2025

In the matter of:

Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner IV Transmission Limited to implement transmission project "Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220kV Bikaner-IV PS under "Regulated Tariff Mechanism" (RTM) Mode.

And

In the matter of

**POWERGRID Bikaner IV Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110016.

... Petitioner

Versus

1. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur – 342003, Rajasthan.

2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road,
Ajmer-305004, Rajasthan.

3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017, Rajasthan.

- 4. Uttar Pradesh Power Corporation Limited,**
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.
- 5. Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.
- 6. Punjab State Power Corporation Limited,**
The Mall, PSEB head office, Patiala-147001.
- 7. Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6, Panchkula-134109, Haryana.
- 8. Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC Building Narwal,
Jammu.
- 9. BSES Yamuna Power Limited,**
B-Block, Shakti Kiran, Bldg. (Near Karkardooma Courts),
Karkardooma 2nd Floor, New Delhi-110092.
- 10. BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place, New Delhi-110019.
- 11. Tata Power Delhi Distribution Limited,**
NDPL House, Hudson Lines, Kingsway Camp, Delhi-110009.
- 12. Electricity Department,**
UT of Chandigarh Sector-9, Chandigarh.
- 13. Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road, Dehradun Uttarakhand.
- 14. New Delhi Municipal Council,**
Palika Kendra, Sansad Marg, New Delhi-110002.
- 15. North Central Railway Allahabad,**
(Uttar Pradesh).
- 16. Central Transmission Utility India Limited,**
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.
- 17. Power System Project Monitoring Division Central Electricity Authority,**
Sewa Bhawan, R. K. Puram, Sector-1,
New Delhi-110066.
- 18. Furies Solren Private Limited,**
Embassy 247 park Tower B 6th Floor Gandhi Nagar Vikhroli,
West Mumbai-400079.
- 19. SJVN Green Energy private Limited,**
Corporate office, Tower 1, 6th Floor, NBCC Complex,
C4 District Centre, Old Kidwai,
Nagar, New Delhi -110023.

....Respondents

Parties present:

Ms. Tanushree Rao, PBIVTL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bikaner IV Transmission Limited, has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM transmission licence to POWERGRID Bikaner IV Transmission Limited for implementation of “*Augmentation of 2X500 MVA (7th & 8th), 400/220 kV ICT along-with 220 kV Sectionalizer bay (1 set) 220 kV BC (1 No.) bay and 22kV TBC (1 No.) bay at Bikaner IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS*” under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The scope of the project for which a transmission licence has been sought is as under:

ISTS transmission Scheme, approved by NCT under RTM route, is given below: -

- a) Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTS along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner IV PS assigned by CTUIL vide OM dated 5.5.2025. The detailed scope is as follows:**

Sl. No.	Name of Transmission Scheme	Implementation Mode	Implementation timeframe	Estimated Cost (₹ Cr)
1.	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1	RTM through Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of POWERGRID)	21 months from the date of allocation i.e., 05.02.2027	122.88

	no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS			
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The broad scope of the above schemes is given below: -

Sl. No.	Name of Scheme & Tentative implementation timeframe	Broad Scope
	Augmentation of 2x500 MVA (7 th & 8 th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS	i) Augmentation of 400/220 kV, 2x500 MVA (7 th & 8 th) ICTs at Bikaner-IV PS along with associated transformer bays ii) 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner- IV PS

b) Implementation of 3 No. of 220 kV Line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 No. bays] RE Power projects at 765/400/220 kV Bikaner -IV PS assigned by CTUIL OM dated 08.05.2025. The detailed scope is as follows:

Sl. No	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1	3 nos. of 220 kV line bays at 765/400/220 kV Bikaner-IV PS (1 no. for M/s Furies Solren Private Limited (300MW) & 2 nos. for M/s SJVN Green Energy Limited (500MW)) for interconnection of its RE power projects	220 kV Line Bay- 3 nos.	11.11.2026
Total Estimated Cost:			Rs. 18.54 Crore

Note: a. Implementation Timeframe has been aligned with Rajasthan REZ Ph -IV (Part-3: 6 GW) [Bikaner complex]: Part A transmission scheme.

2. The Petitioner has made the following prayers:

a) Grant the separate RTM Transmission License to Petitioner to implement transmission system includes “Augmentation of 2X500 MVA (7th & 8th), 400/220 kV ICT along-with 220 kV Sectionalizer bay (1 set) 220 kV BC (1 No.) bay and 22kV TBC (1 No.) bay at Bikaner IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220kV Bikaner-IV PS”.

- b) Allow the Petitioner the liberty to approach the Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with Section 61, 62 of the Electricity Act, 2003 and applicable Tariff Regulations as per 10 (2) of the Transmission License Regulations, 2024;
- c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date;
- d) Pass such other orders, as may be deemed fit and proper in the facts & circumstances of the case.”

3. The Petitioner is an Inter-State Transmission Licensee and is implementing the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6 GW) [Bikaner complex]: Part A” on a Build, Own, Operate and Transfer (hereinafter referred to as “BOOT”) basis through Tariff Based Competitive Bidding route (hereinafter referred to as “TBCB Project”). The Commission, vide order dated 28.4.2025 in Petition No. 63/TL/2025, had granted a transmission licence (TBCB Licence) to the Petitioner for the TBCB Project consisting of the following scope of the work:

Sl. No	Name of the Transmission Element
1.	Establishment of 6x1500 MVA, 765/400 kV and 6x500 MVA, 400/220 kV Bikaner-IV Pooling Station along with 2x240 MVA (765 kV) and 2x125 MVA (420kV) Bus Reactors at a suitable location near Bikaner Bikaner-IV PS-AIS • 765/400 kV 1500 MVA ICTs- 6 Nos. (19x500 MVA including one spare unit) • 400/220 kV 500 MVA ICTs -6 Nos. • 765 kV line bays – 2 Nos. (for 765 kV interconnection with Siwani S/s) • 400 kV line bays - 4 Nos. (For LILO of both ckts of Bikaner II PS- Bikaner III PS) • 765 kV ICT bays-6 Nos. • 400 kV ICT bays- 12 Nos. • 220 kV ICT bays- 6 Nos. • 240 MVA Bus Reactor-2 Nos. (7x80 MVA, including one spare unit) • 765 kV Bus reactor bays-2 Nos. • 125 MVA Bus Reactor-2 Nos. • 400 kV Bus reactor bays- 2 Nos. • 220 kV line bays: 6 Nos. (for RE connectivity) • 400 kV line bays (for RE connectivity)- 3 Nos.

	• 400 kV Sectionalizer bay: 1 set • 220 kV Sectionalizer bay: 1 set • 220 kV BC (2 Nos.) bays and 220 kV TBC (2 Nos.) bays • 400 kV bays: 2 Nos. (for STATCOM) Future provisions at Bikaner-IV PS: Space for • 765 kV line bays along with switchable line reactor-8 Nos. • 765 kV Bus Reactor along with bay: 1 No. • 400 kV line bays along with switchable line reactor-4 Nos. • 400 kV line bays- 2 Nos. • 400/220 kV ICT along with bays- 4 Nos. • 400 kV Bus Reactor along with bay: 1 No. • 400 kV Sectionalizer bay: 1 set • 220 kV line bays for connectivity of RE Applications-5 Nos. • 220 kV Sectionalizer bay: 2 sets • 220 kV BC (2 Nos.) bays and 220kV TBC (2 Nos.) bays.
2	STATCOM (2x±300 MVar) along with MSC (4x125 MVar) and MSR (2x125 MVar) at Bikaner-IV PS • SATCOM (2x±300 MVar) along with MSC (4x125 MVar) and MSR (2x125 MVar)
3	LILO of both ckts of Bikaner II PS- Bikaner III PS (Quad) direct 400 kV line at Bikaner-IV PS
4	Bikaner-IV PS - Siwani 765 kV D/C line along with 240 MVar switchable line reactor for each circuit at each end • 765 kV, 240 MVar switchable line reactors at Bikaner-IV PS end– 2 Nos. • 765 kV, 240 MVar switchable line reactors at Siwani S/s end– 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Bikaner-IV PS end – 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Siwani S/s end – 2 Nos
5	Siwani - Fatehabad (PG) 400 kV D/C line (Quad)
6	Siwani - Patran (Indi Grid) 400 kV D/C line (Quad) along with 80 MVar switchable line reactor for each circuit at Siwani S/s end • 420 kV, 80 MVar switchable line reactors at Siwani S/s end– 2 Nos. • Switching equipment for 420 kV, 80 MVar switchable line reactors at Siwani S/s end - 2 Nos. • 400 kV GIS duct: 700 m at Patran S/s
7	2 Nos. 400 kV line bays each at Fatehabad (PG) and Patran (Indi Grid) GIS S/s • 400 kV line bays at Fatehabad (PG) S/s - 2 Nos. • 400 kV GIS line bays at Patran (Indi Grid) S/s - 2 Nos.

8	• 2 Nos. 765 kV line bays at Siwani S/s • 765 kV line bays at Siwani S/s- 2 Nos.
9	4 Nos. 400 kV line bays at Siwani S/s • 400 kV line bays at Siwani S/s-4 Nos. (for 400 kV interconnections)

Note1: POWERGRID shall provide space for 2 Nos. of 400 kV line bays at Fatehabad (PG). IndiGrid shall provide space for 2 Nos. of 400 kV line bays (GIS) at Patran (Indi Grid) S/s.

Note2: Developer of Siwani S/s shall provide space for 2 Nos. of 765 kV line bays and 4 Nos. of 400 kV line bays at Siwani S/s.

4. In the 29th Meeting of the National Committee on Transmission (hereinafter referred to as “NCT”) held on 17.4.2025, the Petitioner has been nominated to implement the ISTS transmission scheme through the RTM mode i.e., “Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS” and the same is covered under the instant Petition. The estimated cost of the scheme as per the CTUIL (OM) dated 5.5.2025, is Rs. 122.88 crores. In line with the Office Order dated 28.10.2021 issued by the Ministry of Power (MoP), NCT shall approve the ISTS costing between Rs. 100 crores to 500 crores along with their mode of implementation.

5. In addition, CTUIL vide OM dated 8.5.2025, has assigned the Transmission Project “Implementation of 3 No. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 No. bays] RE Power projects at 765/400/220 kV Bikaner -IV PS” to the Petitioner under RTM mode. The estimated cost of the scheme as per the CTUIL letter (OM) dated 8.5.2025, is Rs. 18.54 crores.

6. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandums

(OM) dated 5.5.2025 and 8.5.2025, is Rs. 122.88 crore and Rs. 18.54 crores, respectively. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the Tariff Regulations/Transmission Licence Regulations.

Hearing dated 12.8.2025

7. The instant Petition was admitted, and the parties were directed to file their respective replies and rejoinders. However, no reply has been filed by the Respondents despite the notice.

Hearing dated 2.9.2025

8. During the course of the hearing, the representative of the Petitioner submitted that the Petitioner has duly complied with all requirements for the grant of a separate RTM transmission licence. In addition, the representative of the Respondent, CTUIL, however, pointed out that there is a mismatch of approximately three months between the commissioning date of the 220 kV line bay being implemented for Furies Solren Private Limited (i.e., 11.11.2026) and the start date of connectivity of the said developer (i.e., 5.2.2027). It was further submitted that, at the planning stage, no such mismatch existed. However, since the NCT extended the timelines for implementation of ICTs by three months, the start date of connectivity of the aforesaid developer was also deferred by the same period. Considering the submissions made by the representative of the parties, the Commission reserved the matter for order.

Analysis and Decision

9. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence for "Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer

bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS” under “Regulated Tariff Mechanism” under the Regulated Tariff Mechanism (RTM) mode.

10. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crore and Rs.500 crore or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

“2. Terms of Reference (ToR) of the NCT are as under:

*i. ******

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs.100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”

11. The Ministry of Power, vide its Gazette Notification No. 371 dated 26.6.2025, amended Rule 3 (5) of the Electricity (Transmission System Planning, Development and Recovery of Inter-State transmission charges) Rules, 2021 and inserted the following proviso:

“Provided further that the Central Government may delegate power to the National Committee on Transmission and Central Transmission Utility for approving Inter-State Transmission System projects subject to the cost limits specified by the Central Government from time to time.”

12. The subject transmission scheme namely Augmentation of 2x500 MVA (7th & 8th), 400/220kV ICTS along-with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner IV PS was discussed and agreed upon in 36th & 37th ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern Region’ and, vide its Minutes of the Meeting dated 15.1.2025 (36th CMETS) and vide its Minutes of the Meeting dated 27.03.2025 (37th CMETS), CMETS-NR notified as under:-

“36th CMETS 15.1.2025

.....

G. Network Expansion Scheme

G1. Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs at Bikaner-IV PS

It was stated that 765/400/220 kV Bikaner-IV PS is an under implementation RE pooling station with transformation capacity of 6x1500MVA at 765/400kV level and 6x500MVA at 400/220kV level with the schedule of Nov'26. At present, total connectivity granted at Bikaner-IV PS is 6000MW, out of this, 3150 MW is granted at 220 kV level and 2850 MW is granted at 400 kV level. As per manual on Transmission planning criteria 2023 “N-1’ reliability criteria may be considered for ICTs at the ISTS / STU pooling stations for renewable energy based generation of more than 1000 MW after considering the capacity factor of renewable generating stations. Considering the total connectivity granted of 3150 MW at 220 kV level at Bikaner-IV PS, augmentation of 2x500 MVA ICTs (7th & 8th) is required to be taken up to facilitate transfer of power as well as to meet N-1 compliance. CEA and NRLDC agreed on the proposal. As deliberated in 34th CMETS-NR meeting, considering small difference in cost and homogeneity of all 500 MVA transformer units, it was recommended that transformer augmentation may be carried out with 400/220 kV, 2x500MVA ICT (7th & 8th) at Bikaner-IV PS.

Accordingly, the following ICT augmentation scheme is agreed at Bikaner-IV PS in ISTS

- *Augmentation of 400/220 kV, 2x500 MVA (7" & 8") ICTs at Bikaner-IV PS along with associated transformer bays*

.....

C3. 220 kV Sectionalizer bay (1 set), 220 kV BC (1 nos.) bays and 220 kV TBC (1 nos.) bay at Bikaner-IV PS

It was stated that augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs at Bikaner-IV PS was discussed and agreed in 36th CMETS-NR meeting held on 15/01/2025. Considering above ICT augmentation as well as no. of 220kV line bays for RE interconnection, 220 kV Sectionalizer bay, 220 kV BC bay and 220 kV TBC bay at Bikaner-IV PS is required. No comments were received from stakeholders.

In view of above, following scheme is agreed in ISTS:

- 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS"

13. The subject transmission scheme, namely Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS was discussed and agreed upon in the 31st 'Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern Region' dated 27.6.2024, and the same is notified as under:

"31st CMETS dated 27.6.2024

Sl No.	Applicat ion ID	Applic ant	Projec t locati on	Submis sion date	Nature of Applic ant	Criteri on for applyi ng	Injectio n at ISTS point (MW)	Start date of connecti vity (As per Applicat ion	Connecti vity location	Conn BG require ment
C. Transmission system for Connectivity under GNA: As per Annexure-										
Start date of Connectivity under GNA: 30.11.2026 (interim). The final date shall be confirmed upon award of the system										
3	2200000 423	SJVN Green Energy Limited	Bikane r Distt. Rajast han	15.12.20 23	Gener ator	PPA PSPCL	100(r evise d to 500 MW)	13.02.20 25	Bikaner IV PS	ConnBG 1 Conn BG 2 Conn Bg 3

It was informed that M/s SJVN Green Energy Limited had initially applied for connectivity of 1000 MW at Bikaner-IV PS through the PPA route. However, SJVN vide letter dated 22.04.2024 has requested for reduction in connectivity quantum to 500 MW, stating that during scrutiny of PPA, it has come to their knowledge that as per Schedule-II of PPA, only 500 MW capacity is to be installed at Bikaner, Rajasthan, and 500 MW capacity is to be installed at Bhuj-II, Gujarat. Considering the above, the application was taken up for the

grant of 500 MW in the Bikaner complex. Accordingly, it was proposed to grant connectivity of 500 MW at Bikaner-IV PS at 220 kV level through 2 no. of 220 kV line bay. M/s SJVN agreed to the same. Applicant was asked to confirm the scope of 220kV bays at Bikaner-IV PS end (2 Nos.). M/s SJVN informed that 220 kV bays at Bikaner-IV PS end shall be under ISTS. The same was noted. It was also informed that M/s SJVN Green Energy Limited has requested the Start Date of Connectivity under GNA from 13.02.2025. However, considering the same and expected commissioning date of the transmission system (i.e. 30.09.2026), the start date of Connectivity under GNA shall be 30.09.2026 (interim). M/s SJVN noted the same.

Transmission system for connectivity of M/s SJVN Green Energy Limited under GNA, as agreed, is as below:

Details of Transmission system for Connectivity under GNA:

A. Associated Transmission System (ATS): NIL

B. Transmission System under applicant scope

i. (SJVN Green Energy Limited Solar Power Project — Bikaner-IV PS 220 kV D/c line (Suitable to carry minimum 300 MW per circuit at nominal voltage).

C. Transmission system for Connectivity under GNA: As per Annexure-VII
Start date of connectivity under GNA: 30.09.2026 (interim) Final date shall be confirmed upon award of the system.”

14. Based on the above, CTUIL, vide OMs dated 5.5.2025 and 8.5.2025, has approved for implementation of the transmission projects viz. “Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS” along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portions of the said Office Memorandum dated 5.5.2025 and 8.5.2025 are extracted as under:

“CTU OM dated 5.5.2025

Sub: Implementation of ISTS Transmission / Communication Schemes approved by NCT in its 29th meeting held on 17th April 2025 under Regulated Tariff Mechanism (RTM).

NCT vide letter dated 05.05.2025 has awarded following ISTS Transmission scheme

for its implementation under RTM mode by the respective implementing agency as indicated in the table below:

Sl. No	Transmission Schemes	Implementing Agency
I.	ISTS Transmission scheme approved by NCT under RTM Route	
1.	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC no.) bay at Bikaner-IV PS.	Bikaner A Power Transmission Limited (a 100 % wholly owned subsidiary of POWERGRID)

CTU OM dated 8.5.2025

Sub: Inter-State Transmission Schemes (costing up to Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. in line with the MoP office order dated 28.10.2021 under the Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl No.	Name of Transmission Scheme	Implementing Agency
	Northern Region	
5.	Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS	POWERGRID Bikaner IV Transmission Limited) (a 100% wholly owned subsidiary of Power Grid Corporation of India Ltd.)

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2 (49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial judicial person. The Petitioner company has been incorporated under the Companies Act, 2013 and

is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub- stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, POWERGRID Bikaner IV Transmission Limited, has been certified to have been made in accordance with the Ministry of Power order dated 28.10.2021.

17. Regulation 5 of the Transmission Licence Regulations provides for the procedure for the grant of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under subsection (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of

Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations,

CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further

undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Bikaner IV Transmission Limited with respect to the transmission project as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

20. The Petitioner has published the notices on its website in Form-II in English and the Vernacular language. The Petitioner has also published the notice digitally in all editions of 'Times of India and Rashtradoot (in English and Hindi) on 27.6.2025. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and read with Regulations 5 (3) of the Transmission Licence Regulations. CTUIL, vide its affidavit dated 4.7.2025, has recommended the grant of a transmission licence to the Petitioner. The relevant portions of the letter dated 4.7.2025 submitted vide affidavit are extracted as under:

"This is with reference to petition having diary no. 321 of 2025 filed by M/s POWERGRID Bikaner IV Transmission Ltd. before Hon'ble Commission for grant of separate transmission license for "Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS" and "Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS". In this regard, following is submitted:

A. Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC

(1 no.) bay at Bikaner-IV PS

- 765/400/220 kV Bikaner-1V PS is an under implementation RE pooling station with transformation capacity of 6x1500 MVA at 765/400 kV level and 6x500MVA at 400/220kV level with the schedule of Nov'26. At present, total connectivity granted at Bikaner-IV PS is 6000 MW, out of this, 3150 MW is granted at 220 kV level and 2850 MW is granted at 400 kV level. Considering the total connectivity granted of 3150 MW at 220 kV level at Bikaner-IV PS, augmentation of 2x500 MVA ICTs (7th & 8th) is required to be taken up to facilitate transfer of power as well as to meet N1 compliance. Keeping above in view, implementation of 2x500 MVA ICTs (7th & 8th) at Bikaner-IV PS was agreed in 36th CMETS-NR meeting held on 15.01.2025. Relevant extracts of minutes of 36th CMETS-NR meeting are attached at Annexure-I. Further, considering above ICT augmentation as well as no. of 220kV line bays for RE interconnection, 220 kV Sectionalizer bay (1 Set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS was agreed to be implemented in 37th CMETS-NR meeting held on 27.03.2025. Relevant extracts of minutes of 37th CMETS-NR meeting are attached at Annexure-II.

Above elements were further approved for implementation under RTM route through Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of POWERGRID) in 29th NCT meeting held on 17.04.2025. Further, based on CEA letter dated 05.05.2025, CTU vide OM dated 05.05.2025 awarded above works to Bikaner A Power Transmission Ltd. with following details:

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1	Augmentation of 400/220 kV, 2x500 MVA (7th & 8th) ICTs at Bikaner-V PSS along with associated transformer bays	500 MVA, 400/220 kV ICT - 2 Nos. 400 kV ICT bays — 2 Nos. 220 kV ICT bay — 2 Nos.	21 months from date of allocation i.e. 05.02.2027
2	220 kV Sectionalizer bay (1 set), 220 kV BC (1 No.) bay and	220 kV Sectionalizer bay: 1 set 220 kV BC bay: 1 No.	

	220 kV TBC (1 No.) bay at Bikaner-IV PS	220 kV TBC bay:1 No.	
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Subsequently, CEA vide letter dated 25.06.2025 changed the name of implementing agency for above elements from Bikaner A Power Transmission Ltd. to POWERGRID Bikaner IV Transmission Ltd. Same was also informed to petitioner vide CTU OM dated 25.06.2025. Relevant extracts of minutes of 29th NCT meeting are attached at Annexure-III. Copy of CEA letters dated 05.05.2025 & 25.06.2025 and CTU OM dated 05.05.2025 & 25.06.2025 is attached at Annexure-IV.

B. Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS

- In the 31st CMETS-NR meeting held on 27.06.2024, it was agreed to grant connectivity to M/s Furies Solren Private Limited for its (App. No. 2200000419- 300 MW) RE power project through 1 no. of 220 kV line bay & to M/s SJVN Green Energy Limited for its (App. No. 2200000423 - 500MW) RE power project through 2 nos. of 220 kV line bays at Bikaner-IV PS. Above 3 nos. of 220 kV line bays at Bikaner-IV PS end were agreed to be implemented under ISTS scope. Relevant extracts of minutes of 31st CMETS-NR meeting are attached at Annexure-V.

As per Ministry of Power, Govt. of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, above 220kV bays were awarded to M/s POWERGRID Bikaner IV Transmission Ltd. vide CTU OM dated 08.05.2025 with a copy to MoP and NCT with following details:

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1.	3 nos. of 220 kV line bays at 765/400/220 kV Bikaner-IV PS [1 no. for M/s Furies Solren Private Limited (300 MW) & 2 nos. for M/s e 220 kV Line Bay- 3 nos. 11.11.2026 SJVN	220 kV Line Bay- 3 nos.	11.11.2026

	Green Energy Limited (500 MW)) for interconnection of its RE power projects]		
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Copy of CTU OM dated 08.05.2025 is attached at Annexure-VI.

Details of the inter-connecting upstream/downstream transmission system for subject transmission elements is as below:

Particulars	Details of Transmission System	STU /ISTS	Implementing Agency	Implementation Mode	Commissioning Schedule /Status
Upstream/ Downstream Transmission System	Bikaner IV PS	ISTS	POWERGRID Bikaner IV Transmission Ltd. (Subsidiary of POWERGRID)	TBCB	Under Construction with SCOD as 11.11.2026

Further, it is also to inform that 6000 MW Connectivity is granted at Bikaner-IV PS. However, 800 MW connectivity associated with transmission elements, covered in the instant petition. Details are as follows:

Sr. No.	Applicant	App. No.	Type of Applicant (Generator Bulk Consumer Distribution Licensee, etc.	Pooling Station	Quantum of Connectivity GNA Granted applied for MW	Start date of connectivity /GNA	Conn BGs Furnished
For 2 nos. of 220kV line bays at Bikaner IV PS							
1	SJVN Green Energy Limited	2200000423	Generator	Bikaner IV	500	11-Nov-2026	Conn BG1 Rs. 0.5 Cr. Conn BG2 Rs. 6 Cr Conn BG3 Rs. 10 Cr
For 1 No. 220 kV line bay and 2x500 MVA, ICTs (7th & 8th) at Bikaner IV PS							
2	Furies Solren Pvt. Limited	2200000419	Generator	Bikaner IV	300	5-Feb-2027	Conn BG-1 Rs. 0.5 Cr. ConnBG2: Rs. 3 Cr

							Conn BG3 Rs. 6 cr.
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- Earlier, M/s POWERGRID Bikaner IV Transmission Ltd. was granted ISTS Transmission License for implementation of “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A” by Hon’ble Commission vide order dated 28.04.2025 in Petition No. 63/TL/2025. Now, M/s POWERGRID Bikaner IV Transmission Ltd. has filed present petition for grant of separate transmission licence in line with regulation 4 (1) (b) of CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024.

Keeping above in view and based on details furnished by M/s POWERGRID Bikaner IV Transmission Ltd., CTU in line with Section 15(4) of the Electricity Act, 2003 and Regulation 4 (1) (b) of CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024, recommends grant of separate transmission license to M/s POWERGRID Bikaner implementation of the subject transmission elements.”

22. It is observed that the representative of CTUIL, during the course of the hearing on 2.9.2025, submitted that while the 220 kV line bay for Furies Solren Private Limited will be ready by 11.11.2026, the connectivity of the said developer is scheduled to commence only from 5.2.2027, resulting in a mismatch of about three months. This gap, though not envisaged at the planning stage, has arisen on account of the extension of ICT implementation timelines by the NCT, which consequently deferred the start date of connectivity. At this stage, we do not consider it necessary to render any findings on the said mismatch in the present proceedings and leave it open to the concerned parties to approach the Commission at the appropriate stage, if so required, in accordance with the law

23. We have considered the Petitioner’s submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence for “Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.)

bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS” on Regulated Tariff Mechanism (RTM) route.

24. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **8.10.2025**.

24. The Petition shall be listed for hearing on **14.10.2025**.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson